

F No 370149/230/2017  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Direct Taxes  
(TPL Division)

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New Delhi, February 28, 2019

**OFFICE ORDER**

In order to review the existing Income-tax Act, 1961 and to draft a new direct tax law in consonance with economic needs of the country, the Government had constituted a Task Force vide Office Order of even number dated 22.11.2017, the Terms of Reference being drafting an appropriate direct tax legislation keeping in view:

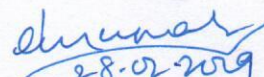
- (i) the direct tax system prevalent in various countries,
- (ii) the international best practices.
- (iii) the economic needs of the country and
- (iv) any other matter connected there to.

2. The Task Force has since been reconstituted under Shri Akhilesh Ranjan, Member (Legislation), CBDT vide Office Order of even number dated 26.11.2018, other terms and conditions of the Office Order dated 22.11.2017 remaining the same except that the Task Force was authorised to co-opt any person as Member, if considered necessary. Accordingly, Ms Pragya S Saxena IRS 87004 has been co-opted as Member vide office order of even number dated 21.12.2018.

3. As per the Order dated 26.11.2018, the Task Force so reconstituted is required to submit its report to the Government by February 28, 2019.

4. The term of the Task Force is extended by three months, i.e., the Task Force shall now be required to submit its report by 31.05.2019.

4. This issues with the approval of the Finance Minister.

  
28.02.2019  
(Niraj Kumar)

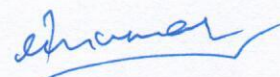
Joint Commissioner of Income-tax (OSD) (TPL)-I

Tel: 011-2309 5468

E-mail: niraj.kumar82@nic.in

Copy to:

- (i) The Convener and Members of the Task Force
- (ii) PS to FM/ PS to MoS (Finance)
- (iii) Sr PPS to Revenue Secretary
- (iv) PS to Chairman (CBDT)
- (v) The JS (Revenue), DoR
- (vi) All officers in TPL & TPRU

  
JCIT (OSD) (TPL)-I